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31. Lakshadweep

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32. Pondicherry

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(d) As the Programme is being organised by the General Insurance Industry, no amount is required to be given to any State Union Territory.

Leave Reserves/Rest givers on Northern Railway

561. SHRI BALASAHEB VIKHE PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) The procedure for posting category 'C' employees as leave reserves/ rest givers in each category on the Northern Railway;

(b) whether a uniform procedure in all the Divisions of Northern Railway is followed, if not, the reasons therefor;

(c) whether Government are considering to formulate a uniform policy for leave reserves/rest givers of category 'C' employees of Northern Railway; and

(d) if so, the time by which the policy is expected to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): (a) Leave reserves/rest givers in each category of Group 'C' employees on the Northern Railway are provided as per the percentage prescribed by the Ministry of Railways in this regard.

(b) A uniform procedure in all the Divisions of Northern Railway is being followed in this regard.

(c) and (d). Do not arise in view of the reply to parts (a) and (b) above.

Raising of Capital by M/S Reliance Petrochemicals

562. SHRI VIJAY KUMAR MISHRA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have permitted Reliance Petrochemicals, a subsidiary of Reliance Industries Ltd., to raise capital in the open market;

(b) if so, when and the amount collected by the Company by way of public subscription;

(c) whether Government have received complaints of non-refund of subscriptions by unsuccessful applicants; and

(d) if so, whether Government have taken any steps to provide security of public money from being misused by this Company as well as other limited companies?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). Yes, Sir. M/S Reliance Petrochemicals Ltd. were given consent on 4-7-1988 for raising capital through fully convertible debentures for an amount of Rs. 516 crores plus retention of oversubscription of 15%. As per details given by the company, the subscription against this public issue amounted to Rs.

1213.37 crores.

(c) some complaints of non-refund of subscription by unsuccessful applicants have been received and the Bombay Stock Exchange have taken up the matter with the Company.

(d) Section 73(3) of Companies Act, 1956 (as amended) provides the necessary protection.

Taking over of Export Import Trade

563. DR. PHULRENU GUHA: Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal under Government's consideration to take over the whole of the export-import trade; and

(b) if so, by when, and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) No Sir.

(b) Both public and private sector have fruitful and complementary role to play in management of import and export trade of our country. There have been no justifiable doubts about the policy of a mixed economy in this area. Further there are adequate penal and punitive provisions in the imports-Exports (Control) Act and Order to check malpractices.

Opening of Branches of United bank of India in Manipur

564. SHRI N. TOMBI SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the United Bank of India, the lead bank in Manipur, had surrendered licences to open more branches for the State

thereby failing to reach the target of number of branches;

(b) if so, the reasons therefor and how many such licences have been surrendered till 31 December, 1988; and

(c) whether Government consider replacement of the lead bank status in favour of some other nationalised bank in view of the non-performance of the United Bank of India in the State?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FAIEIRO): (a) No, Sir.

(b) and (c). Do not arise.

Sales tax Exemption for Exports of Cardamom

565. SHRI P.A. ANTONY : Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that the benefits of sales tax exemption for exports of cardamom are being passed on to the exporters; and

(b) if so, whether Government propose to consider a proposal to pass on these benefits to the cardamom cultivators instead of exporters?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K.PANJA): (a) Under the Constitution, no state or Union Territory can make any law for levy of tax on the sale or purchase of goods in the course of export out of or import into the territory of India. Section 5(1) of the Central Sales Tax Act, 1956, provides for non-liability to tax on sale in the course of export and section 5(3) provides for non-liability to tax in respect of sale or purchase